

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
CHEEMA SPINTEX LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Hyosung India Private Limited
2.	Date of incorporation of corporate debtor	14 th March 2018
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17309MH2018FTC320854
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.1, Sector-11 Auric City, Shendra, Aurangabad, Maharashtra, India-431007
6.	Insolvency commencement date in respect of corporate debtor	19 th June 2024
7.	Estimated date of closure of insolvency resolution process	16 th Dec 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Nipan Bansal IBBI/IPA-001/IP-P00039/2017-18/10100
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 10-B Udham Singh Nagar, Ludhiana, Punjab-141001 Email: irp@parshotamandassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 10-B Udham Singh Nagar, Ludhiana, Punjab-141001 Email: cirp.hyosung@gmail.com
11.	Last date for submission of claims	03 th July 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA (as per information available)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: 10-B Udham Singh Nagar, Ludhiana, Punjab-141001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Hyosung India Private Limited** on **19th June 2024**

The creditors of **Hyosung India Private Limited** are hereby called upon to submit their claims with proof on or before **03th July 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

-

-Sd-

Date: 21st June 2024
Bansal
Place: Ludhiana

Nipan

Interim Resolution Professional
Hyosung India Private Limited
IBBI Reg No: IBBI/IPA-001/IP-P00039/2017-18/10100
AFA: AA1/10100/02/131224/106572 Valid Upto 13.12.2024



Hijab ban part of dress code, not against Muslims: HC told

College Students Complained That It Violated Their Right To Choice



The petitioners, second and third-year science degree students, said the college's action was "arbitrary, unreasonable, bad in law and perverse".

Mumbai: A Mumbai-based college on Wednesday argued before the Bombay high court that the ban on hijab, nagaab and burka on its premises was only meant to enforce a uniform dress code and did not seek to target the Muslim community. Nine female students last week moved the HC challenging the directive issued by the Chembar Prabhat Education Society's SNG Aclara 77 and K.M. Jadhav College imposing a dress code which bans hijab, nagaab, burka, etc. and caps and any kind of headgear.

The petitioners, second and third-year science degree students, said the college's action was "arbitrary, unreasonable, bad in law and perverse".

The petitioners, second and third-year science degree students, said the college's action was "arbitrary, unreasonable, bad in law and perverse".

After hearing arguments from both sides, the high court said it would pass an order on June 26.

Advocate Aatif Khan, the petitioners' lawyer, cited verses from the Quran to support their contention.

Besides the right to practice one's religion, the petitioners were also relying on their "right to choice and privacy", he said.

Senior counsel Anil Anwar, appearing for the college, said the dress code was for students of every religion and caste.

"This is not an order against Muslims alone. This dress code restriction is for all religions. This is so that students need not openly proclaim their religious authority as if wearing a hijab is an essential part of Islam. The court also asked the college management whether it had the power to impose such a ban."

'Hamare Baarah' movie gets green signal for release

Mumbai: The Bombay high court on Wednesday allowed the release of actor Annu Kapoor-starrer "Hamare Baarah" movie after its makers agreed to delete certain objectionable portions.

The film, which was originally slated for release on June 7 and then on June 14, is likely to hit the screens on June 21. The film got embroiled in a legal battle after a bunch of petitioners were filed in the high court claiming that it distorted the Quran and was derogatory towards the Islamic faith and the Muslim community.

The plea sought a ban on the release of the movie.

A division bench of Justices B.P. Colah and Justice J. Ashok Patil viewed the film and suggested certain changes to it which both the makers and the petitioners agreed to. Pursuant to this, the court said the makers shall make the necessary changes and therefore the movie. The bench also said that necessary changes would be made and a certificate would be granted from the CBFC, commonly known as the Censor Board. The makers are now planning to release the movie on June 21.

The high court also imposed a cost of Rs 5 lakh on the makers of the movie for releasing the trailer before receiving certification from the CBFC.

5 dead, 20 in hosp in TN after consumption of illicit arrack

Chennai: Over 20 people from Kallakurichi district in the northern part of Tamil Nadu were hospitalized and at least five persons died after suspected consumption of illicit 'packet arrack', officials said on Wednesday. K. Kanakumari (49) had been arrested and an analysis of about 200 litres of illicit arrack seized from him has detected presence of deadly methanol, officials said.

CMHE Stalin has ordered a probe to ensure comprehensive investigation and get transferred Kallakurichi district collector Sravan Kumar Jaiswal and superintendent of police Sanjay Singh Meena was suspended, a statement said. Nine other police personnel including those from prohibition wing of Kallakurichi district have been placed under suspension.

Leader of opposition Edappadi K. Palaniswami, quoting local news reports, told reporters that approximately 40 people have been hospitalized after drinking illicit arrack.

Requisite medicine and special teams of govt doctors from Villupuram, Tiruvannamalai and Salem have been rushed to Kallakurichi hospital to assist and supervise treatment. Also, as many as 18 people have been referred to Paludherry JIPMER Hospital for special treatment, and six others to Salem govt hospital. As many as 12 ambulances have been stationed at the Kallakurichi govt hospital. CM Stalin ruled state assembly. Ministers EV Veeru and M. Subramanian to Kallakurichi to render all assistance to the affected families.

Finger in ice cream not our employee's, says factory owner

Mumbai: The owner of the Indapur ice cream manufacturing company which is reported to have supplied ice cream that supposedly contained part of a human finger, related claims made by the Mumbai police that it was a body part of an employee of the factory.

Manoj Tapse, the owner of Fortune Dairy, said, "As per the masses going around in the media in the next two days to clear the picture. We simply manufacture the ice cream core using the recipe and technique of the company. They picked up the contamination from our Indapur plant," he said.

Tapse said that they have been in business with Watson's Ice Cream since the past 6 months.

On June 12, Dr. Brendan Ferraro had lodged a police complaint after a Yummo ice cream he had ordered through a delivery app contained a portion of a human finger. Police said the concerned batch of ice cream was manufactured a month ago by the Indapur unit.

On June 16, the company's licence was temporarily suspended based on the information received by FSSAI West Region Office, Mumbai and the communications received from Maharashtra State FDA authorities about the FIR filed by the complainant.

Manoj Tapse and Standards Authority of India (FSSAI) authority he said, "This is part of the process whenever there is any such complaint then the licence is temporarily suspended. As of now our entire premises is shut down where we were manufacturing 14 products for multiple players. This has damaged our reputation and also of the other company."

In response sent to mail by TOI to FSSAI the factory responded, "The premises of the ice cream manufacturer have been inspected and its license has been suspended. A forensic lab report is still pending. The state FDA has also inspected the seller's premises at Mumbai and samples of the batch have been taken."

"An explanation has also been sought from the food business operator who has sold/delivered the alleged product to the complainant. Further investigation of the complaint is under progress," the statement said.

Man who killed GF on road, tried to commit suicide earlier

Palghar: The man who killed his girlfriend on a busy road on the outskirts of Mumbai after she suspected her of dating someone else has tried to commit suicide earlier, a police official said on Wednesday.

Rohit Nadar (29) struck his 23-year-old girlfriend on the head of a car on Tuesday evening with a hammer, killing her in Vasai on Tuesday, as scores of people watched the chilling crime. He did not flee the scene and sat near the body till police arrived. Aarti had approached the Achole police in Palghar district on June 8 after suspecting Aarti of having an affair with another man.

A sessions court at Vasai in Palghar district on Wednesday remanded the man, who killed his girlfriend by hitting her with a hammer multiple times on a busy road, in police custody for six days. The two were neighbours and in a relationship for the last few years, police said. Of late, she had stopped talking to him, and he suspected that she was having an affair with someone else.

On Tuesday morning, she was on her way to work when Rohit accused her and began attacking her after a fight. "Ky unkiya aisa mere saath," Rohit kept saying as he continued to hit Aarti's lifeless body, he

MUNICIPAL CORPORATION CHANDIGARH TENDER NOTICE

Sr. No.	Name of Work	Bid Submission Schedule (Online)	Opening Technical Bid (Online)
1	Repair and Restoration of Road Cut made by M.C.P.H Sub Division No. 16, August Road, from S20th office to Hattorapra Chowk in Industrial Area Ph. Chandigarh (Revenue Head)	20.08.2024 to 27.06.2024 upto 12.00 noon	27.06.2024 at 12.00 noon

Est. Cost: Rs. 83.95 Lacs
Earnest Money: Rs. 1,86,000/-
Time Limit: 03 Months

Note: All other terms and conditions and complete DMT are uploaded on website <https://etenders.mcd.cil.in>

JOIN MERCHANT NAVY AS ENGINEER INDIAN MARITIME UNIVERSITY

Advt. No. IMU-MPC/2024 June, 2024

ADMISSION NOTICE - PGDPM / GME
100 - MUMBAI PORT CAMPUS - NGPDS APPLICATIONS FOR ONE YEAR FULLY RESIDENTIAL POST GRADUATE DIPLOMA IN MARINE ENGINEERING (PGDPM) / GME

APPLICATION CUT OFF DATE - 05th JUNE 2024

For details refer to Website www.imu.edu.in or contact: admission@imu.edu.in
Mobile: +91-7821710074 E-Mail: admission@imu.edu.in

Looking for the best tricks to master prompt engineering? Learn it from the Global Prompt Engineering Champions! Simply head to Times Techies AI, a weekly special edition every Friday in TOI, where leading minds in AI simplify complex ideas and the latest trends, keeping you updated on everything AI.

Read how to master prompt engineering tomorrow in **TIMES TECHIES.AI**

Get started with your copy of The Times of India, please call 1600 1500 004

Jharkhand State Mineral Development Corporation Ltd. (A Govt. of Jharkhand Undertaking)

Khanij Nigam Bhawan, Doranda, Ranchi - 834002.
CIN: U1901MH2005GOI0170
E-mail: contracts@jsmc.in Phone No. 0657-2491841/2491842
Website: www.jsmc.in Fax No. - 0651-2491916

RECRUITMENT NOTICE 02/2024-25

Jharkhand State Mineral Development Corporation Ltd. (JSMDC) a Govt. of Jharkhand Undertaking inviting application for the following posts on contractual basis. The desired qualifications, experience are noted below:

Sr. No.	Name of Post	No. of Posts	Consolidated Fixed Pay (per month)	Qualification	Post Qualification Experience
1.	1st Class Manager (Coal)	01	Rs. 47200/-	Degree in mining engineering with competency certificate of class 1st.	Minimum 5 yrs in relevant field

Terms & Conditions in detail:

- The Corporation shall have full discretion to make appointment against all or some of these posts in any manner and Corporation's decision in this regard shall be final.
- The applicants for various posts will have to appear for interview as shortlisted by the Corporation.
- Copy of Matrix ID shall be submitted regarding proof of age.
- The application must be accompanied by proof of all academic qualifications, along with other testimonials relating to age, special achievements etc. (Self-attested copies).
- Incomplete application received shall be liable to be rejected.
- The panel of selected candidates shall be prepared by the Selection Committee constituted by the Corporation. The candidates shall be called for joining as per requirement of the Corporation.
- Working of candidates should send their application through proper channel.
- Therapeutic exercises shall be provided by the Corporation. Certificate from their organizations.
- The application in the given format is to be submitted to the Managing Director, Jharkhand State Mineral Development Corporation Ltd., Khanij Nigam Bhawan, Nepal House Area, Doranda, Ranchi-834002, either by registered post or as to reach by 15.07.2024 or before 05.00 PM clearly indicating the post applied for.
- The Corporation reserves the right to reject any or all the applications, in any respect without assigning any reason whatsoever.
- Separate applications shall be submitted if applicant wishes to apply for more than one post.
- Engagement of the contractual appointment shall be initially for a period of One year, subject to annual performance, which may be further extended as per needs/satisfactory performance.
- Preference will be given to residents of the State of Jharkhand.

PR 326874 Jharkhand State Mineral Dev Co Ltd(24-25)JD
Recharge Establishment

FORM A PUBLIC ANNOUNCEMENT

Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF HYOSUNG INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

- Name of corporate debtor: Hyosung India Private Limited, Plot No. 2056, ROC/Mumbai
- Authority under which corporate debtor is incorporated / registered: ROC/Mumbai
- Ownership/lien/No. / Limited Liability Identification No. of corporate debtor: U27309MH2005PTC020054
- Address of the registered office and principal office of corporate debtor: Plot No. 2056, Sector 11, A-1, City, Gurgaon, Haryana, India, 122002
- Insolvency commencement date in respect of corporate debtor: 12th June 2024
- Insolvency resolution process initiated on: 12th June 2024
- Name and registration number of the insolvency professional acting as interim resolution professional: Nipam Datta, BE/19A01/190303/2017-18/1000
- Address and email of the interim resolution professional as registered with the Board: Address: 334 Udhara Singh Nagar, Ludhiana, Punjab-141004. Email: ipr@hyosungindia.com
- Address and email to be used to communicate with the interim resolution professional: Address: 334 Udhara Singh Nagar, Ludhiana, Punjab-141004. Email: ipr@hyosungindia.com
- Last security submission of claims: 03rd July 2024
- Class of creditors, if any, to whom the notice is being issued: All secured creditors (Class B) of subordinated (Class 2), as mentioned in the insolvency resolution process.
- Name(s) of Insolvency Professionals identified to act as Authorized Insolvency Professionals: NA
- Details of authorized Insolvency Professionals (Three members for class B):
(a) Nipam Datta and (b) Dinesh Chandra Kumar. Their contact details are available at: Web link: www.mca.gov.in/home/downloads Physical Address: 334 Udhara Singh Nagar, Ludhiana, Punjab-141004.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of insolvency resolution process of the Hyosung India Private Limited on 12th June 2024.

The creditors of Hyosung India Private Limited are hereby called upon to submit their claims with proof of debt on or before 05th July 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in any manner, to be made by electronic means.

Submission of false information regarding claims of claim shall attract penalties.

Date: 20th June 2024
Place: Ludhiana

Nipam Datta
Interim Resolution Professional
Hyosung India Private Limited
1801 Reg. No. 1821/19A-001/P-00029/2017-18/10000
MCA 21/10140/02/133224/100012 Valid upto 13.12.2024

